



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 2242/2021

This the 8th day of October, 2021

(Through Video Conferencing)

Hon'ble Mr. Mohd. Jamshed, Member (A)

Rakesh Sharma, Age 63,
Chief General Manager (Retd.), Group 'A'
PFRDA, New Delhi and
R/o. Flat No. 1849, Pocket 1,
Sector B, Vasant Kunj,
New Delhi – 110 070. ... Applicant

(By Advocate : Mr. Bal Kishan)

Versus

Pension Fund Regulatory and Development Authority,
B-14/A, Chhatrapati Shivaji Bhawan,
Qutub Institutional Area,
Katwaria Sarai,
New Delhi – 110 016
(Through its Chairperson)

.... Respondent

O R D E R (ORAL)

The applicant was working as Chief General Manager in the respondent department. A memorandum was issued to him on 30.10.2018, just a day before his retirement, seeking some explanation, which was duly replied by the applicant. He was superannuated from service on 31.10.2018, without being paid his retiral benefits. The applicant made several representations in this



regard. However, the respondents passed the impugned order dated 02.12.2020 rejecting his claim.

2. The applicant contends that he got issued a legal notice dated 09.03.2021 in this behalf. However, no action has been taken thereon by the respondents so far.

3. Today, I heard Mr. Bal Kishan, learned counsel for applicant, at the stage of admission, through video conferencing.

4. Learned counsel for the applicant submits that the applicant would be satisfied, if the respondents are directed to consider his legal notice dated 09.03.2021 and to pass a reasoned and speaking order thereon, in a time bound manner.

5. Accordingly, the O.A. is disposed of, without going into the merits of the case, with a direction to the respondents to consider his representations and the legal notice dated 09.03.2021 got issued on behalf of the applicant and to pass a reasoned and speaking order, as early as possible, and in any case not later than two months from the date of receipt of a copy of this order. This shall be done without any prejudice to the rights of the respondents.

There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

October 8, 2021
/jyoti/Mbt/